GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1347 TO BE ANSWERED ON 03.03.2016

WAGE RATE UNDER MGNREGS

1347. SHRI RAM SWAROOP SHARMA:

SHRI ANOOP MISHRA: SHRI ANSHUL VERMA: SHRI DALPAT SINGH PARASTE: SHRI R. DHRUVA NARAYANA: SHRI SANTOSH KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of existing minimum wages fixed for unskilled manual workers/labourers under Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) across the country, State/UT-wise;
- (b) whether the Government proposes to revise the rate of wages under MGNREGS, if so, the details thereof, State/UT-wise;
- (c) the details of suggestions received from various quarters in this regard;
- (d) whether the revised wage rates for unskilled manual workers under the MGNREGS for the year 2015-16 has been put into effect in all the States and UTs, if so, the details thereof and if not, the reasons therefor, State/UT-wise;
- (e) whether the scheme is functional in all gram panchayats across the country, if not, the reasons therefor and the reaction of the Government thereto;
- (f) the details of total amount pending in terms of wages to the beneficiaries alongwith the average delay period in disbursement of wages, State/UT-wise; and
- (g) the corrective steps taken/being taken by the Government in this regard?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a): Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Act. State/UT-wise details of the notified wage rate w.e.f. 1st April, 2015 is given at **Annexure-I.**
- (b)&(c): An expert Committee under the Chairmanship of Prof. S. Mahendra Dev was constituted by the Government to suggest the methodology for resetting the base rate and for suggesting a proper index for revising MGNREGAwage rates yearly. The Committee has recommended to adopt the existing MGNREGA wage rate as in 2014, or the Minimum Wage prescribed under the Minimum Wages Act whichever is higher as the base wage rate for 2014. The Committee has also recommended adopting Consumer Price Index (Rural) for indexation of the wages instead of the Consumer Price Index (Agricultural Labour). The recommendations of the Committee are under examination.

- (d): Yes, Madam. State/UT-wise details of the notified wage rate for the year 2015-16 (w.e.f. 1stApril, 2015) is given at **Annexure-I.**
- (e): Yes, Madam.
- (f): State/UT wise detail of total amount pending in terms of wages to the beneficiaries along with the average delay period in disbursement of wages is given in **Annexure-II.**
- (g): In order to ensure timely payment wages, Rules have been issued for timely payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly credits wages to the respective beneficiary accounts using the core banking system.

Annexure-I referred in reply to part (a) & (d) of Lok Sabha Unstarred Question No. 1347 dated 03.03.2016

(In Rupees)

No.	State	Wage rate (2015-16)
1	ANDAMAN AND NICOBAR	241
2	ANDHRA PRADESH	180
3	ARUNACHAL PRADESH	167
4	ASSAM	179
5	BIHAR	162
6	CHANDIGARH	239
7	DADRA & NAGAR HAVELI	196
8	DAMAN & DIU	181
9	GOA	208
10	GUJARAT	178
	HARYANA	251
12	HIMACHAL PRADESH	203
13	JAMMU AND KASHMIR	164
14	KARNATAKA	204
15	KERALA	229
16	MADHYA PRADESH	159
17	MAHARASHTRA	181
18	LAKSHADWEEP	210
19	MANIPUR	190
20	MEGHALAYA	163
21	MIZORAM	183
22	NAGALAND	167
23	ODISHA	174
24	PUDUCHERRY	183
25	PUNJAB	210
26	RAJASTHAN	173
27	SIKKIM	167
28	TRIPURA	167
29	UTTAR PRADESH	161
30	WEST BENGAL	174
31	CHHATTISGARH	159
32	JHARKHAND	162
33	UTTARAKHAND	161
34	TELANGANA	180
35	TAMIL NADU	183

Annexure-II referred in reply to part (f) of Lok Sabha Unstarred Question No. 1347 dated 03.03.2016

No.	States	Total Transactions	Total Transactions with Delay	% of Transaction with Delay	% of Transaction with 15-30 days Delay	% of Transaction with 30-60 days Delay	% of Transaction with more than 60 days Delay
1	ANDHRA PRADESH	33595999	7005892	21%	17%	3%	1%
2	ARUNACHAL PRADESH	68789	43692	64%	2%	4%	57%
3	ASSAM	3008223	1686991	56%	26%	23%	7%
4	BIHAR	3970648	3122930	79%	26%	28%	25%
5	CHHATTISGARH	8469390	7234242	85%	29%	38%	19%
6	GOA	18171	12771	70%	37%	18%	15%
7	GUJARAT	2505473	1347009	54%	33%	16%	4%
8	HARYANA	462718	288912	62%	28%	21%	13%
9	HIMACHAL PRADESH	1347767	899438	67%	24%	15%	27%
10	JAMMU AND KASHMIR	836610	609130	73%	21%	27%	24%
11	JHARKHAND	7133538	1626804	23%	18%	4%	1%
12	KARNATAKA	4989119	3191001	64%	29%	22%	13%
13	KERALA	11868913	8773627	74%	29%	30%	14%
14	MADHYA PRADESH	16063032	9963487	62%	41%	17%	4%
15	MAHARASHTRA	9737478	6265054	64%	37%	21%	6%
16	MANIPUR	967811	229112	24%	10%	14%	0%
17	MEGHALAYA	261522	250215	96%	8%	20%	68%
18	MIZORAM	727836	1147	0%	0%	0%	0%
19	NAGALAND	1172864	965491	82%	8%	26%	49%
20	ODISHA	10247927	6013722	59%	32%	19%	8%
21	PUNJAB	1284030	1055414	82%	20%	29%	33%
22	RAJASTHAN	18416741	9225600	50%	39%	9%	2%
23	SIKKIM	223507	98100	44%	22%	15%	8%
24	TAMIL NADU	65891212	40739254	62%	41%	17%	4%
25	TELANGANA	22177596	8162108	37%	25%	11%	1%
26	TRIPURA	6684263	2757732	41%	27%	12%	2%
27	UTTAR PRADESH	17891308	13470727	75%	29%	27%	20%
28	UTTARAKHAND	1393239	869538	62%	20%	21%	21%
29	WEST BENGAL	19394578	12831957	66%	27%	24%	16%
30	ANDAMAN AND NICOBAR	2000	2000	100%	5%	11%	85%
33	LAKSHADWEEP	184	77	42%	31%	1%	10%
34	PUDUCHERRY	138213	111758	81%	33%	38%	10%
	Total	270950699	148854932	55%	31%	17%	7%